

and things like that. It is a matter of policy, and we are following that.

DR. A. N. BOSE: The list of aH-India bodies which is placed on the Table, item No. 21—Indian Federation of Working Journalists—that is also a body of sectional interest.

(No reply.)

MR. CHAIRMAN: Question Hour is over.

WRITTEN ANSWERS TO QUESTIONS

RISE IN THE POPULATION OF DELHI

*73. SHRI JUGAL KISHORE: Will the Minister of HEALTH be pleased to state:

(a) what steps Government are taking to cope up with the expected rise in population in Delhi during the coming years; and

(b) how much land will be urbanised to meet the requirements of the rising population in the capital, and what steps Government are taking in the matter?

THE MINISTER OF HEALTH (SHRI D. P. KARMARKAR): (a) and (b) The Master Plan for Delhi which is expected to be published by the Delhi Development Authority by the end of October 1960 will make necessary recommendations in this regard.

FORMATION OF NEW FOOD ZONE WITH BOMBAY AND MADHYA PRADESH

SHRI JUGAL KISHORE : SHRI B. D. KHOBARAGADE:

Will the Minister of FOOD AND AGRICULTURE be pleased to refer to the answer given to Starred Question No. 39 and its supplementaries in the Rajya Sabha on the 24th November, 1959 and state whether Government have since decided to form a new

food zone comprising of Bombay and Madhya Pradesh States?

THE DEPUTY MINISTER OF FOOD AND AGRICULTURE (SHRI A. M. THOMAS) : No final decision has yet been taken.

INDIGENOUS MANUFACTURE OF DIESEL LOCOMOTIVES

*77. SHRI J. V. K. VALLABHARAO: Will the Minister of RAILWAYS be pleased to state:

(a) whether the scheme for the indigenous manufacture of diesel locomotives has been finalised;

(b) whether the manufacturing work has been allotted to one or several private firms and what are their names; and

(c) whether any agreements have been signed with the firms in regard to the number and price of the locomotives to be supplied by them?

THE DEPUTY MINISTER OF RAILWAYS (SHRI SHAH NAWAZ KHAN): (a) No, it is in the course of finalisation.

(b) The three selected firms are—

M/s. Tata Locomotive Engineering Co.;

M/s. Textile Machinery Corporation; and

M/s. National Engineering Industries.

(c) No, there is no guarantee of off-take.

RAILWAY OFFICERS ON THE EASTERN RAILWAY

*78. SHRI LILA DHAR BAROOAH: Will the Minister of RAILWAYS be pleased to state:

(a) the number of notices of removal from service which were served on railway officers on the Eastern

Railway from 24th October, 1959 to December, 1959; and

(b) whether these officers were given an opportunity to defend their cases?

THE DEPUTY MINISTER OF RAILWAYS (SHRI S. V. RAMASWAMY):

- (a) Class I Nil.
Class II
Class III .. 15.
Class IV .. 71.

(b) Yes Sir, except in 3 cases of conviction by Courts of Law. Under proviso (a) to clause (2) of art. 311 of the Constitution the usual disciplinary procedure is not required to be followed in such cases.

ENQUIRY INTO THE MISHAP AT NIZAMUDDIN

/ SHRI AMOLAKH CHAND: 85.
SHRI S. PANIGRAHI:

Will the Minister of HEALTH be pleased to state:

(a) whether the enquiry into the mishap due to the collapse of the sewage which occurred at Nizamud-din recently, resulting in the death of 4 workers and injuries to 12 others, has been completed; and

(b) if so, what are the findings of the enquiry committee?

THE MINISTER OF HEALTH (SHRI D. P. KARMARKAR): (a) Yes, Sir.

(b) A copy of the report of the enquiry committee is placed on the Table of the Sabha. [See Appendix XXVIII, Annexure No. 4.]

STRIKE BY THE MOTOR TRANSPORT WORKERS OF THE INDIAN AIRLINES CORPORATION AT CALCUTTA

fSHRI AMOLAKH CHAND: SHRI S. PANIGRAHI:

Will the Minister of TRANSPORT AND COMMUNICATIONS be pleased to state:

(a) whether the motor transport workers of the Indian Airlines Corporation at Calcutta struck work on January 9, 1960, and if so, what were the reasons therefor; and

(b) whether the strike was illegal, and if so, what action was taken against those who struck work?

THE DEPUTY MINISTER OF CIVIL AVIATION (SHRI AHMED MOHIUDDIN): (a) Yes, Sir. The reason given for the strike by the workers was that inconvenience was being caused to motor transport drivers in the process of shifting the Indian Airlines Corporation garage from the premises at Lee Road near Woodburn Park to 13, Ballygunge Circular Road.

(b) The Central Executive of the Air Corporations Employees Union, expressed their regret for the illegal strike and gave assurances of their co-operation and goodwill in future. The strike period has been treated as leave.

MANGALORE-HASSAN RAILWAY LINE

*87. DR. A. SUBBA RAO: Will the Minister of RAILWAYS be pleased to state:

(a) whether a decision has been taken by Government regarding the laying of the Mangalore-Hassan railway line;

(b) if so, when the scheme will be put into operation; and

(c) if the reply to part (a) above be in the negative, what are the reasons therefor?

THE DEPUTY MINISTER OF RAILWAYS (SHRI S. V. RAMASWAMY): (a) and (c). No, Sir. The proposal is, however, under consideration in the context of the expansion of Mangalore Port for export of iron ore.

(b) Does not arise.

NAJAFGARH TRUNK SEWER, DELHI

*88. SHRI AMOLAKH CHAND: Will the Minister of HEALTH be pleased to state: